DR. RATNAKAR PANDEY: Sir. 1 want to know whether he is pleading that case or not...(Interruptions)...

THE VICE CHAIRMAN (PROF. CHANDRESH P. THAKUR): No Please sit down...(Interruptions)...

The Deputy Chairman in the Chair)

उपत्मापित : प्रानरेवन मैम्बर्ज, कृषया प्राप्त बैठ जाइये । . . (व्यवधान), विज्ञेत तो एनाउन्स करने दीजिए । . . (व्यवधान)

श्री ईश दत्त यादव : श्रापको खांसी भी त्रा रही है, जरा श्राराम करिए । ... (व्यवधान)

डा० रःनाक पाण्डेय : जो स्रापके साथ हैं, वह कर रहे हैं।..(व्यवधान) उपसभापति: आल इण्डिया इस्स्टीट्यूट बाफ मेशिया साईसेज बंद हैं तो खांसी का ईलाज किथर कत्रायेंगे, आज वह हमें डिसकम करना था, इह हथा नहीं।

Process in the Syed

Modi murder case

ANNOUNCEMENT RE. GOVERN-MENT LEGISLATIVE AND OTHER BUSINESS

THE DEPUTY CHAIRMAN: I have to inform Members that the Business Advisory Committee, at its meeting held today, the 16th August, 1990, allotted time for Government legislative and other business as follows:—

	Business	Time alloitea
1.	Consideration and passing of the National Commission for Women Bill, 1990, as passed by the Lok Sabha.	4 hts.
2,	Statutory Resolution seeking disapproval of the Indian Council of World Affairs Ordinance, 1990	2 hts.
3.	Consideration and passing of the Indian Council of World Affairs Bill, 1996.	(To be discussed together)
***************************************	Business	Time allonea
4.	Consideration and passingleturn of the following Bills:) (1966-1966) (1964-1966) (1964-1966) (1964-1966) (1964-1966) (1964-1966) (1964-1966) (1964-1966) (1964-1966)
	(i) The Constitution (70th Amendment) Bill, 1990	2 hrs.
	(ii) The Constitution (71st Amendment) Bill, 1996.	2, hrs.
	(ii) and the state of the state	Z (1110).

The Comm ttee recommended that the House should sit up to 6.00 P.M. daily and beyond 6.00 P.M. as and when necessary, for the transaction of Government business

ALLEGED INTERFERENCE WITH THE JUDICIAL PROCESS IN THE SYED MODI MURDER CASE—Contd.

THE DEPUTY CHAIRMAN: 1 think Dr. Vijaya Mohan Reddy is to speak.

SHRI RAM JETHMALANI: No. 1 have to speak and I just started...(In. (Interruptions)...

with the Juaicial

THE DEPUTY CHAIRMAN: You are speaking? O.K. Will you be brief?... (Interruptions)...

डा० रत्नाकर पाण्डेय : मैडम, मैंने प्वायंट श्राफ़ ग्रार्डर उठाया था, माननीय सदस्य संजय सिंह जी के केस में वकील हैं या नहीं यह मैं जानना चाहता हूं ? .. (व्यवधान) मैडम, में श्रापकी प्रोटैक्शन चाहता हूं।

उपसभापति : पहले उन्हें बोलने दीजिए फिर पता लग जाएगा बकील हैं कि नहीं। अभी आप बैठिए। .. (व्यवधान)

SHRI GURUDAS DAS GUPTA: Madam, I am on a point of order... (Interruptions)...I am on a point of order...(Interruptions)...

उपसभापति : आप बैठिए तो, आप एँक मिनिट तशरीफ़ तो रिखप। ग्राप स्थान ग्रहण कीजिए।

(Interruptions)

SHRI GURUDAS DAS GUPTA: Madam, on a point of order. Rules 235 and 238 clearly lay down the provisions regarding the behaviour of Members of Rajya Sabha, how we have to and in what way to speak. Rules 235 and 238 categorically say that taking part in a discussion no reflection shall be sought to be made on the bona fides of other Members. It is clearly written that the question that is sought to be raised by an hon. Member from the other side....(Interruptions)...

THE DEPUTY CHAIRMAN: Narayanasamy, I have not permitted you, I have permitted Mr. Gurudas He raised a point according to the Rules. Let me hear it. Have little patience. Since morning we have been discussing this. Let me deal with it myself please.

SHRI GURUDAS DAS GUPTA: This This is being done with a motive to find

out whether Mr. Jethmalani has been engaged as a lawyer, in the case known as the Modi murder case. The motive inputed is that he will not be speaking to the House in the way he should speak; he is speaking with

motvie. It is clearly a reflection. I do

not agree all the time with Mr. Jethmalani. But I say one thing here that the character of every Member should properly defended and there should not be any attempt in the House by anybody either from this side or that side, to cast aspersions or reflection on the bona fides of a Member. Therefore, this is my specific objection to this question. I wish you to give your ruling.

THE DEPUTY CHAIRMAN: Mr. Jethmalani, when this he speaks in House, speaks in the capacity of a Member of Parliament. What he does in his personal life is not the concern of the House. (Interruptions)

SHRI SITARAM KESRI: If a Member is beaten somewhere, that should also be brought in the House.

THE DEPUTY CHAIRMAN: That can be raised. If any Member is being ill-treated by anybody, the marter could be raised by that Member in this House. We will allow it. but not now.

SHRI RAM JETHMALANI: Madam, before you sat in the Chair. I uttered only one sentence. That sentence is one which I wish to repeat.

Before you came here and occupied this Chair, I said that I am speaking in great sorrow. I wish to repeat that: I am speaking in sorrow. (Interruptions)

DR. RATNAKAR PANDEY: Are you pleading the case of Sanjay Singh or not? (Interruptions)

जासभायति : पाण्डेय जी, हाउस के बाहर कोई मेम्बर क्या करते हैं, यह मेरी जिम्सेम री

I am not responsible for what they do outside the House, I do not know. with the Judicial

डा० रत्नाकर पावबेय : यह इस केस में वकील हैं। संजय सिंह . (व्यवधान).. इसके लिए आपका प्रोटेक्सन चाहिए.. (व्यवद्यान)

उपसभाषांत : मेरा प्रोटेक्सन यह है कि इस हाउस में जो होता है, उस की जिम्मेदारी मेरी है । इस हाउस के बाहर ग्राप कुछ करते हैं, वह मैं ग्रापसे कुछ नहीं पूछती ... (व्यवधान) .. जो इस हाउस में होता है, उसकी मेरी जिम्मेदारी है। हाउस के बाहर कोई मेंबर क्या करता ह आई एम नाट रिस्पीभिवल ।

Deputy Chairman Mr. Sanjay Singh is a Member of this august House. Today he is not here, because from 11 o'clock this morning Mr. Sanjay Singh has been the court of the sitting in Sessions Judge facing his trial for murder. I expect that this House at least will not do, either consciously or unconsciously, anything which causes grave prejudice to an accused who stands his trial on a charge which is fairly serious*

SHRI RAM JETHMALANI:

SHRI S. S. AHLUWALIA: Why did he sav?*

SHRI MADAN BHATIA: Madam, I am raising a point of order.

THE DEPUTY CHAIRMAN: Please sit down. I am here to protect Members. Please don't say.*

SHRI RAM JETHMALANI: interrupts me every minute, then how do I go on (Interruptions)

THE DEPUTY CHAIRMAN: Don't record. It is not going on record. Please sit down.

.... (श्यवधान) .. रिकार्ड में नहीं गया है। रत्नाकर जी, स्राप बैठिए।

डा० र नाकर पाण्डेय: लेकिन ऐसा नहीं बोलना चाहिए।

उपसभापति : बहुत सी बातें हाऊस में नहीं बोलनी चाहिएं। आप बैठिए रत्नाकर जी।

*Not recorded

SHRI RAM JETHMALANI: It is a most uncomfortable place to be in and I wish and pray that every Member of this House should be spared that unfortunate experience. I expected some compassion, some grace and some kindness from this House towards the colleague who s facing today a charge of murder and sitting in the Sessions Court where the same Prosecutor whom you wanted has opened the case. (Interruptions)

Modi murder case

DR. ABRAR AHMED KHAN: It is very shameful.

आरप ऐसे लोगों को यहां लाकर बैठा दें श्रोर हमसे उम्मीद करें कि हम उनके प्रति सहानुभृति दिखाए । बाह ।

SHRI RAM JETHMALANI: The Prosecutor who is supposed to have been displaced....(Interruptions) I Congressmen also. So I do not see the difference. How uncomfortable a position it is will be realised by many persons in this House. I know that Mr. Dhawan whom I regard as a friend, whatever he may think about it, went through a life of torture for four years because somebody pointed only a needle of suspicion (Interruptions) A needle of at him. suspicion pointed at him in a grave murder case made him uncomfortable and made him go through torture. Mr. Sanjay Singh is sitting in that Sessions today. I would have expected that at least nothing which prejudices his case should have been done. The Leader of the Opposition who has been a distinguished lawyer and who has been the Law Minister must have known that. If you say that the Judge was influenced could you expect that Judge to do justice to the accused before him?

SHRI P. SHIV SHANKER: Mr. Jethmalani, I never said that the Judge was influenced. Please do not put words in my mouth which I have not uttered,

SHRI RAM JETHMALANI: Leader of the Opposion does not think that we are all children here. When you insinuated that the Judge has been transferred, you insinuated that the accused

[Shri Jethmalani]

has now a trial by a hand-picked Judge of his own, you suggested that the prosecutors have been dropped and therefort the accused has hand-picked secutors of his own. This was the insinuation which...

SHRI P. SHIV SHANKER: By trying to say this, you are condemning the And the consequences will be Judge. obvious.

SHRI RAM JETHMALANI: We know exactly what you meant. Madam, every sane person is presumed to indent the consequences of his act. And a natural consequence of your act today was that the Judge will be now terribly embarrassed in dong justice. If he wants to discharge the accused, he will find it embarrassing to discharge the accused because a Leader of the Opposition in this House has said that the Judge is being influenced (Interruptions) Didn't Leader of the Opposition of this House know that no Judges in the Court are ever posted in any Sessions Court by any member of the Executive? Surely, Mr. Shiv Shanker is familiar with Article 235 of the Constitution which vests the power of transfer, posting and promotion of all District and Sessions Judges in the High Courts of the H_e must therefore, country. known that the Judge who is presiding in the Sessions Court at the trial must have been sent there on some date-not yet known but it is easy to verify-by the High Court of Allahabad. Was it insinuation that the High Court of Allahabad itself was bribed into bribing Sessions Judge that you will be promoted and ultimately made a Judge of the High Court if you deal with this case in particular manner?

SHRI P. SHIV SHANKER: Why he changed on the day when the matter was posted for the trial?

SHRI RAM JETHMALANI: Mr. Shiv Shanker, you know what I am about Please do not disturb.

SHRI P. SHIV SHANKER: Then must be responsible for that

SHRI RAM JETHMALANI: Don't disturb. Did I disturb you? Did interrupt you? Please settle down

Process in the Syed

Modi murder case

SHRI P. SHIV SHANKER: You have specifically said about me. That is why I am saying that then you must be trumental for all these changes.

SHRI RAM JETHMALANI: This a case of intellectual cowardice. You are willing to wound but afraid to strike. This is what you are trying to do to accused today. (Interruptions). -=

AN HON. MEMBER: On a point of order_

THE DEPUTY CHAIRMAN: have to finish it now. (Interruptions)

डा० अवरार अहमद खान : जो मंत्री जी ने वक्तव्य दिया ं, उस पर स्टेटमेंट चल रहे हैं (व्यवधान)

उपसभापति याप अपनी बात खत्म करें तो मैं डा० साहब को बुलाऊ। (व्यवधान)।

SHRI V. NARAYANASAMY: dam, is he defending Mr. Sanjay in this House? What is his clarification? (Interruptions)

SHRI RAM JETHMALANI: Madam, control this House

THE DEPUTY CHAIRMAN You Then we have Mr. Reddy. brief

SHRI MADAN BHATIA: Madam. may be given one minute.

THE DEPUTY CHAIRMAN: Let him finish Then I will ask Mr. Reddy.

SHRI RAM JETHMALANI: I only hope-that the Judge will rise to the highest stature of his judicial office care about what has been said in this House, and proceed to deal with the accused before him in accordance with the law and his conscience (Interruptions)

डा० ग्रबरार ग्रहमद खान: सदन को माध्यम से यह जज को प्रभावित करना चाहते हैं कलेरिफिकेशन पूछना चाहिए या जो नहीं पूछा बल्कि जज को प्रभावित करना चाहते हैं। (व्यवधान)

558

This

[16 AUG, 1990]

Madam,

डा॰ रत्नाकर पाण्डेन ; यह सदन के माध्यम से जंज की प्रभावित करना चाहते हैं।...(व्यवधान).

THE DEFUTY CHAIRMAN: Let him finish. (Interruptions) Just a minute. The matter should not have been discussed. It is sub-judice. So, let him finish and then I will ask Mr. Reddy. And that will be over because there are six minutes more.

SHRI MADAN BHATIA: Madam, I have a point of order.

SHRI RAM JETHMALANI: I have to deal with the points raised. You must give me some time.

SHRI P SHIV SHANKER: He is trying to influence the Judge, taking advantage of his Membership here.

he is using the floor of this House to advance the cause of ... (Interruptions)

डा॰ स्नाकर पण्डिय ये हमारे मानुनीय

SHRI MADAN BHATIA:

वेता पर आरोप लगा रहे हैं और संजय सिंह को बर्चाना चाहरें हैं।

SHRI MADAN BHATIA: It is a breach of privilege of the House. This roes in privilege of the House are the committing a breach or privilege of the House (Interruptions).

SHRI RAM JETHMALANI: It is a pure accident that I am not in Lucknow today. I thought I will participate in the debate in the House. (Interruptions)

SHRI MADAN BHATIA: You are not participating. (Interruptions) You are guilty of breach of professional thics. You are guilty of breach of privilege of the House; advancing the cause of your client by misusing the floor of this House. (Interruptions)

डा० रत्नाकर पाण्डेय म्याप ग्रपने प्रोफेणन के साथ नद्धारी कर रहे हैं. ा. (व्यवधान). मैडम, ये ग्रपने ग्रापको जर्ज समझ रहें हैं।

SHRI RAM JETHMALANI I would like the hon. Minister to give the House

cular judge who was presiding over the trial was transferred to the Court of Sessions, the circumstances under which he was transferred to the Court: of Sessions, who transferred him and whether it was a routine transfer in the ordinary course of transfers that take place in the judicial service, or, it was a special transfer called for by any special circumstance of the case. These are the points on which I seek light. The people of India seek light on these points. I hope you will be able to satisfy the House and the country at

large that the Prime Minister of

THE DEPUTY CHAIRMAN: Mr. Jethmalani, I now call upon Dr. G. Vijaya Mohan Reddy to speak.

country had nothing whatsoever to do

with either the selection of the judge

or the transfer of the judge (Interrup-

takes me to the second point.

THE DEPUTY CHAIRMAN: I have

SHRI RAM JETHMALANI:

this is a very important point.

to call Dr. Reddy.

SHRI KAMAL MORARKA: Madam.

SHRI RAM JETHMALANI: The second point is, it has been said that the prosecutors in the case were dropped. The prosecutors in the case were not

dropped. The prosecution was represented by a number of CBI counsel. most senior, and some of them ex-Advocates General of the State and...

SHRI P. SHIV. SHANKER: It does not behove, on your part, to say so because you are the defence counsel. (Interruptions.) What a shame on the process of law! What a shame on the course of justice that you are trying to

Jethmalani has had access to the CBI files. Therefore he is saying all these things (Interruptions)

bring in! (Interruptions)

SHRI P. SHIV SHANKER: Would you give a certificate to the lawyers of

IShri P. Shiv Shanker]

the prosecution, appearing as defence counsel: What a shame on the course of justice! (Interruptions)

SHRI RAM JETHMALANI: I am not giving any certificate to any lawyers, nor am I giving any certificate to any-body you have selected. Not at all. (Interruptions) The prosecution was represented by CBI counsel...(Interruptions)

DR. ABRAR AHMED KHAN: Madam, Mr. Jethmalani should be allowed only to seek clarifications and not to make any speech.

SHRI RAM JETHMALANI: In this case, the prosecution went out of its way...(Interruptions)

SHRI P. SHIV SHANKER: Your speech makes the position much worse. It means that you are out to get his his acquittal. (Interruptions)

SHRI MADAN BHATIA: He is pleading the cause of removal of the counsel. This clearly shows the collusion of the counsel in the case with the Prime Minister. (Interruptions)

THE DEPUTY CHAIRMAN: I want to bring to the notice of the hon. Members that it is very late. We are discussing this matter which was not listed in the Business. We do not have time. I would request...

SHRI RAM JETHMALANI: Madam, I want five minutes uninterrupted.

THE DEPUTY CHAIRMAN: No. Mr. Jethmalani. I am very sorry. We do not have time. There is one more Member to speak. (Interruptions)

SHRI DIPEN GHOSH: What about Special Mentions? (Interruptions)

MISS SAROJ KHAPARDE (Maharashtra): Mr. Jethmalani has confirmed that the Prime Minister is very much involved in the case of the murder of Mr. Syed. Modi. (Interruptions)

6 P.M

SHRI MADAN BHATIA: His speech has left no manner of doubt that the Prime Minister must come before this

House. Now we demand that the Prime Minister must come before this House. I demand, Madam, that after his speech ... (Interruptions).

THE DEPUTY CHAIRMAN: I think you have had your time to say a few things. We have to finish the business some time or the other. I would request the Member to please have some patience. Let us finish this.

An HON. MEMBER: Let us have it tomorrow.

THE DEPUTY CHAIRMAN: No, tomorrow. Tomorrow is the Private Members' day. We cannot take the Private Members's day. (Interruptions). Let u_s hear him.

SHRI JAGESH DESAI: Madam, normally if a member has an interest, he is not allowed to speak. In a company also if a director has an interest, he is not allowed to speak. You have to give a ruling whether a Member who has got interest in this case can speak or not.

THE DEPUTY CHAIRMAN: Which rule are you quoting? (Interruptions). Do not speak in a double voice. Mr. Madan Bhatia, it is not possible for me to deal with two voices at the same time. Either you speak or he speaks. Let one person speak. (Interaruptions). Which rule are you quoting? There are different rules for Lok Sabha and Rajya Sabha. Which rule are you quoting?

SHRI JAGESH DESAI: I am raising a very important question. If a person has got any interest, even in a company if a director has an interest, he is not allowed to speak. Whether Mr. Ram Jethmalani has got interest in this case

THE DEPUTY CHARMAN: Please quote the ruleI, Mr. Jagesh Desai.

or not I do not know.

SHRI JAGESH DESAI: I am talking of the general practice.

THE DEPUTY CHAIRMAN: You are talking of the general practice.

SHRI RAM JETHMALANI: Madam, Mr. Jagesh Devai is right up to a point that there is a convention in the House that if a Member has any interest what soever. professional or otherwise, in the subject matter which is being discussed, it is his duty to disclose that interest to the House.

THE DEPUTY CHAIRMAN: Have you any interest?

SHRI RAM JETHMALANI: I am a lawyer. I have said it that I should have been there at 10 O' clock in the morning but unfortunately I had to participate in this debate and therefore, I have to be there. (Interruptions). I disclose you my interest. (Interrupions).

MISS SAROJ KHAPARDE: You should not allow him to speak now. He is a lawyer in that case. (Inerruptions).

THE DEPUTY CHAIRMAN: Let me call Dr. Vijaya Mohan Reddy. You have said what you had to say. Mr. Jethmalani, you have said enough.

SHRI RAM JETHMALANI: I want to deal with the second point. Just because I disturbed you cannot stop me. Just because there is a disturbance...

THE DEPUTY CHAIRMAN: Just a minute. I do not get discurbed by anybody. I can tell you honestly, I can sustain a lot of noise (Interruptions). I have not permitted anybody. I am telling Mr. Jethmalani, please do not bother about my being disturbed. I can sustain a lot of noise, but I have to run the House with certain order. You have made your point.

SHRI RAM JETHMALANI: I had to deal with two points. I have dealt with one. (Interruptions). You don't know the course of the debate.

THE DEPUTY CHAIRMAN: Complete it now.

SHRI P. SHIV SHANKER: Madam, please, if not anything ease ethics and morality demands that he should not utter a word now.

SHRI V. NARAYANASAMY: He is defending this matter in a court. How can he take it up in this House?

SHRI MADAN BHATIA: He has proved two things—that the accused is interested that this case should be tried only by this judge, and the accused is interested that the Special Public Prosecutor should be removed as the accused happens to be a close relation of the Prime Minister... (Interruptions). Let the Prime Minister come before this House and clarify. (Interruptions).

THE DEPUTY CHAIRMAN: We are not discussing any accused. While I was sitting in the Chair, there was no question of any accused. The Leader of the Opposition had made the point regarding some discrepancies. So there is no question of any accused here. I would not permit ... Just a minute please.

ग्राप बैठिये, ग्राप लॉ की बात करते हैं इसलिये में ग्रापसे कह रही हूं कि इस हाऊस के किसी मेंबर के बारे में कोई बात मत कीजिये। जो दूसरी इररेम्यूलिटज हैं ग्राप भी कृपया उन्हीं पर बोलिये। ग्राप किसी मेंबर के बारे में जो सिटिंग...

Without prior permission nobody should mention... No, please. The person is accused or not, he is a sitting Member of this House. We are not discussing him. We are discussing the point which Mr. Shiv Shanker raised which was quite different.

डा॰ रत्नाकर पाण्डेय : जो सदस्य हैं इस सदन की सदस्यता छोड़े या उस केन की वकालत ... (व्यवधान) ..

SHRI MADAN HATIA: BMadam, I can give my personal example.

जपसभापित : श्राप पर्सनल एक्जाम्पिल मत दीजिये। मैंने ग्रापसे रूलिंग . . You cannot question my ruling with your personal or private information.

(स्यवधान).. ग्राप एक्यूज्ड की बात मत करिये, ग्राप इरेंग्यूलटिज की बात करिये जो इन्होंने लगायी हैं।

SHRI RAM JETHMALANI: Since morning, they have been talking about

Shri Ram Jethmalani

the accused being related to the Prime Minister and now you tell me, you should not refer to the accused. It is surprising.

डा० ग्रबरार ग्रहमद खान : कलेरिफिकेशन पछिये, भाषण क्या दे रहे हैं. (ब्यवधान)

THE DEPUTY CHAIRMAN: Dr. Abrar Ahmed, I think I can manage it better without your help.

देखिये जेठमलानी जी, आपको कहं आपको भी मालम है।

please strengthen my hands as a lawyer. The book says that nothing can be raised against a sitting Member personally. And it applies to every one not because I am dealing with him now.

(Interruptions).

"You should talk about the irregularities which Mr. Shiv Shanker mentioned.

जल्दी बोल दीजिये न्नाप ्टाईम जारहा है।

SHRI RAM JETHMALANJ: just take two minutes. Let me go into the genesis of this problem of appointment of Special Prosecutors. Peticions have been filed in the Supreme Court and the High Courts by accused persons that they are being prosecuted by Special Prosecutors when others are not being so prosecuted. that their right to They have claimed equality is violated. That is why the Supreme Court of India has recently given some directions about the manner in which Special Prosecutors should be selected.

SHRI MADAN BHATIA: the And Prime Minister knows it.

SHRI RAM JETHMALANI: Don't ask me questions. You will not und retand law ever in your life.

(Interruptions)

डा० रत्नाकर पाण्डेय: मैं ग्रापसे कहना चाहता हं कि जो इंदिरा गांधी के हत्यारों की वकालत करते हैं... (व्यवधान)...

SHRI RAM JETHMALANI: The problem of finance can arise by reason of the fact that every victim of an entitled to invoke Art. 14 and sav "I want the services of a Special Prosecutor".

(Interruptions)

Process in the Syed Modi murder case

डा० रत्नाकर पाण्डेय : मान्यवर महोदय, मैं ग्रापके माध्यम से कहना चाहता है... (व्यवधान)

उपसभापति : यह शहण निहरू जी का सवाल नहीं है इधर ।

डा० रत्नाकर पाण्डेयः कि इन्दिरा गांधी के हत्यारों की धकालत करने बाले को अपने दल से निकालें तब वैल्यु बैस्ट की बात इस देश में होगी और नेहरू खानदान के ्होंने के नाते यह सदन उम्मीद करता है कि अगप इस सदन से । 👫 क अन्य कि निकाल बाहर करें।

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): Madam, can any honourable Member of this House be described in this House*...(Interruptions)

THE DEPUTY CHAIRMAN: No. I will not allow anybody to call anybody as anybody's agent.

SHRI S. S. AHLUWALIA

THE DEPUTY CHAIRMAN: "It will not go on record...(Interruptions)... It is not going on record...(Interruptions)...

SHRI RAM JETHMALANI: Madam I don't surrender to disturbance from that side, I don't surrender to lawlessness:

THE DEPUTY CHAIRMAN: You do because you divert. Then how are you not surrendering?

SHRI RAM JETHMALANI: All right, Madam, The question of economy arose as a question of general principle because every person who is involved in an offence does not want Special Prosecutors-and every victim of that offence wants Special Prosecutors. So the question of finance had to be examined as a general case the Government took a decision...(Interruptions). This is a obvious from the answers given by the Home Minister.

SHRI V. NARAYANASAMY: What paper have you broungt about the economic measures?

*Not recorded.

THE DEPUTY CHAIRMAN: Let bim say. It is his right to say about economy. Why do you object?

SHRI V. NARAYANAASMY: What is the clarification in it?
...(Interruptions)...

SHRI MADAN BHATIA: I don't understand why the Government cannot, particularly, say about examining the economy because I want to understand what is the economy. .(Interruptions)...

THE DEPUTY CHAIRMAN I don't understand many things. Please sit down. (Interruptions)...

SHRI RAM JETHMALANI: If in every trial the prosecution asks for the services of special lawyers, it will become an intolerable financial burden upon the State.

SHRI MADAN BHATIA: What is this question of economy?...(Interruptions)... tion...

THE DEPUTY CHAIRMAN: Now is it over?

SHRI RAM JETHMALANI: Many lawvers are appointed for their merit, and if the Government cannot do without some special counsel, it is their duty to put them on the paneel and select them for specific cases. But what is all this hullabaloo about, f unwittintly a prosecutor happened to be removed? The prosecutor went to the I'lustrated Weekly, went to the Hindustan Times, got two big articles written and the Prime Min.ster, out of his sheer sensitivity to public said, "All right, have the prosecutor that you want." And that prosecutor, Madam, has started his case today at 11 o' clock in the morning and it is not our fault that midway through his address he fell ill and sought an adjournment. But the case has started.

SHRI P. SHIV SHANKER: Madam, I am on a point of order. Can my learned friend make an allegation against a prosecutor who is not here? ... (Interruptions) ... You are saying that he has gone to the press and got articles written in the

newspapers as a result of which the Prime Minister...

SHRI RAM JETHMALANI: I make that allegation.

SHRI P. SHIV SHANKER: You are appearing in the suit. If you say this, you are irresponsible, you are doing a disservice to the profession. You are most irresponsible and doing a disservice to the profession itself to which you belong.

SHRI RAM JETHMALANI: Don't compare our professions. (Interruptions)

SHRI MADAN BHATIA: He is under the aegis of the Prime Minister.

THE DEPUTY CHAIRMAN: Let me know, Mr. Bhatia, who is the Leader of the Opposition here. It Mr. Shiv Shanker is making a point, please have some patience... (Interruptions)... What is wrong with you today? He is on his legs and allow him to say what he wants to say.

AN HONOURABLE MEMBER: He is a Nominated Member, Madam...(Interruptions)

THE DEPUTY CHAIRMAN: I am allowing you but why others interrupt you, I do not know.

SHRI RAM JETHMALANI: Madam, I wish to close by saying that it is one of the meanest and filthest allegations involving the Prime Minister in the change of the prosecutor. The Prime Minister has nothing to do with the change of prosecutor ... (Interruptions) ... The thè part played by Minister is that he has restored the Public Prosecutor, he has brought back the Public Prosecutor who has started with this case this morning. Those who are making allegations against the Prime Minister of this country are out to reap political benefits...(Interruptions)

SHRI JAGESH DESAI: He is reflecting on Members.

THE DEPUTY CHAIRMAN: I have listened to him. The word is not against anybody. As I heard him, he said, "the meanest allegation." The word "mean" is

[The Deputy Chairman].

qualifying "alegation." The allegation is meant, not the person. If any Member has called other Members mean, I would take care of it. But if he has said. (Interruptions) Just a minute. Mr. Desai, take your seat.

If Mr. Jethmalani or anybody else calls any other Member "mean," I know it is wrong. But if he says, "meanest allegation," I think the English language allows that. It is the language. I can say it is a hard word. You cannot say that anybody is blemished that way. It is qualifying "allegation," I will look into the record and see. Leave it to me.

SHRI RAM JETHMALANI: Madam, I will sit down by saying again that it is a mean allegation unworthy of any Member of this House.

Thank you.

DR. G. VIJAYA MOHAN REDDY: Madam, I want to ask a clarification.

THE DEPUTY CHAIRMAN: The case is *sub-judice*. I do not know why anybody should allow this. It is very unfortunate. We should not have taken it up.

Dr. Vijaya Mohan Reddy, please be extremely brief.

DR. G. VIJAYA MOHAN REDDY: The Modi murder case was widely published through electronic media and statements by Government agencies.

SHRI DIPEN GHOSH: It is not a precedent. Madam, I am on a point of order. When the Leader of the Opposition...

THE DEPUTY CHAIRMAN: All the record will have to be wiped out if you accept that it is being discussed. (Interruptions)

SHRI DIPEN GHOSH: On a point of order. When the Leader of the Opposition made the complaint about the Government's interference in the judiciary and the Minister made the statement, the discussion did not turn out to be wholly a

discussion on the sub judice case about the behaviour or involvement of the sitting Member in the sub judice case. to put the record straight, it should be a precedent. I do not know at what point of time the discussion rolled into this thing, as I heard Mr. Jethmalani and somebody else here. Actually must take care of it This is Parliament, this is a House which is guided by certain rules. Today it may help this section or that section Tomorrow it may against other sections. We must take care It cannot go on like this,

श्री ग्रटल बिहारी बानपेयी : महोदयाँ, श्री घोष न जो कुछ कहा है, मैं उसके समर्थन में खड़ा हमा है। मामका सदालत के विचाराधीन हैं और मामला हत्या का है, सदन का एक सदस्य उस मामले में फंसा हुम्रा है। सबरे मामला उठाया गया था और वहीं समाप्त हो जाना चाहिए था. लेकिन इवाज दिन भर अन्ती हो रही है, क्या इस चर्चीका उस मॉमले पर् असर नहीं पडेगा? क्या न्यायदान में यह चर्ची बाधक नहीं बनेगी? श्री शिव शंकर जी बहुत बड़े वकील हैं, मैं उनकी राय चाहता है। क्या यह तरीका है कि इस तरह से देश में जो अदालतों में मुकदमें क्लाते हैं उनके बारे में सदन में होगी जैसी स्नाज सबेरे से ही रही है? कोई न कोई सीमा होनी चाहिए।

SHRI P. SHIV SHANKER: Deputy Chairman, I agree that we should no discuss a matter which is sub judice, But we have not discussed this in that Unfortunately the last speaker has given a direction to it. In fact, it is he who is solely responsible for this drift. should He being a lawyer in that case, not have behaved in this form. This is That is why I said ethiunfortunate. cally and morally he should not spoken at all But unfortunately because interested...(Interruptions) the last speaker, who cast aspersions on the public prosecutor and the lawyers en-He went to the extent of browbeating the judge taking advantage of this This is reprihensible. forum.

SHRI YASHWANT SINHA: Mr. Shiv Shanker was not here during the entire

discussion. I have been sitting through it.

SHRI P, SHIV SHANKER: I am sorry he behaved most irresponsibly today.

SHRI YASHWANT SINHA: Mr. Shiv Shanker, you had gone inside for the Business Advisory Committee meeting. I have been listening to all the speeches like many other Members present here. Madam Deputy Chairman, what exactly has happened in this House is a conviction of that person who is an accused in the case.

SHRI P. SHIV SHANKER: Not at all, Nobody said on the merits of the case. Nobody said a word on the merits of the case.

SHRI YASHWANT SINHA: I tell you, you go into the record and you will find that the whole discussion has taken a totally different turn. Mr. Shiv Shanker has made certain allegations. Now, we should have confined ourselves to those allegations and there have been some Members on that side who have actually convicted that accused.

SHRI DIPEN GHOSH: I request you to go into the record and expunge all the remarks of the hon. Members who have made observations on the sub-judice case and involvement of a sitting Member in the case.

SHRI P. SHIV SHANKER: If there is any remark on the merits of the case, yes. I agree. But it is not like that Unfortunately, let us not make it a party affair. The last speaker was most irresponsible.

SHRI YASHWANT SINHA: I am not making it a party affair.

SHRIP. SHIV SHANKER: He should never have reade the speech. (Interruptions) It is unbecoming of him. (Interruptions)

SHRI YASHWANT SINHA: He has commented on the merit of the case. (Interruptions)

SHRI P. SHIV SHANKER: Madam, nobody spoke on the merits of the case except the last speaker. He took advantage of his own standing and his appearance in the case.

THE DEPUTY CHAIRMAN: What some Members have mentioned and you said that it was not mentioned, in tħat respect I will look into the record; and if anything which should not have been spoken on the merits of the case or its being sub-judice or has a bearing on а sitting Member then that would be ex-But anything which is about the Government, that would go

अब ग्राप बोलेंगे ? मंत्री जी को बोलंगे दीजीए। (ध्यावधान) मही नही कल नहीं होगा। We will finish it today. अभी ग्राप खुप रहिए। प्रांडम मिनिस्टर नहीं ग्रांपे ती श्रापने नयीं बहस गुरू कर दी। श्रांपने श्रंपे तो हो गंगा। (Interruptions) I don't know who gave the assurance. I didn't. I never give assurance of anybody in the House, including you.

SHRI VISHVIIT P. SINGH: Madam, on a specific request of the Leader of the House in the Chamber of the Chairman, we agreed that both the Ministers would make a statement and we would then seek clarifications waiting for the Prime Minister to come.

SOME HON MEMBERS: No.

THE DEPUTY CHAIRMAN: Just a minute. Let me speak. Mr. Vishvjit Singh, if the Leader of the House said this, to whom did he say? Did he say this to you?

SHRI VISHVIIT P. SINGH: Yes. He told me categorically if you are not satisfied with the reply...

THE DEPUTY CHAIRMAN: Let the reply be over. Then you show your satisfaction or dissatisfaction.

SHRI YASHWANT SINHA: What the Leader of the House told Mr. Vishvjit Singh was that if he was not satisfied, he could walk out. (Interruptions)

SHRI VISHVIIT P. SINGH: I fail to see the reasons, but I would humbly request him to confine his remarks to the pointed issues rather than making them personal.

THE DEPUTY CHAIRMAN: Mr. Vishvjit Singhji you have said that the Leader of the House has said something to you. You said that he told you "If you are not satisfied... (Interruptions)... Now let me allow the Minister to reply. If he cannot satisfy you and only the Prime Minister can satisfy you, it is up to you. But let the young Minister have his try... (Interruptions)... If you are still not satisfied, it is up to you.

DR. G. VIJAYA MOHAN REDDY: Madam Deputy Chairman, I want to seek two clarifications from the Minister. May I know whether it is a fact that the Modi murder case was widely publicised through electronic media and also through statements by the Government agencies day in and day out so as to defame Sanjay Sinh, a promient leader of the Janata Dal before the Lok Sabha elections? Is it the policy of the Government to make such a wide publicity during the investigation of murder cases?

(2) On the polling day of the Lok Sabha elections, Shri Sanjay Sinh was shot at and mortally wounded which was the finale of organised rigging by the Congress party in Amethi. What is the stage of investigation? We want to know who has made the murder attempt on Mr. Sanjay Sinh?

4 34 4

्रिं जुवस्थापतिः मंत्री जो जवाव दे रहे हैं, ध्यान से सुनिए।

श्री सुबोध का ते सहायः उपसमापति नहीं दया, में माननीय सहायाः को बात को मुन रहा था श्री माननीय सहाथाः कि रेलेबे सवाल उठाए जाएंगे जिनका ज्वाब देना बहुत लाजेमी होंगा। माननीय नेता विरोधी दल ते कुछ सेवाल उठाए हैं लेकिन ज्यादी-तर माननीय सदस्यों ने जो सवाल उठाए हैं जो मुख्य मुद्दा उठाया गया था उससे मंबंधित न हो कर के बल्कि जैसे कि श्रापने अपना श्री जिरवेशन दिया है सवजुडिस मामले पर ज्यादा बहुस चलाई गई जिससे हमारा कोई संबंध नहीं है। उपसभापति नहींदया, मैं बहुत साफ बनाना चहिता

हुं, चव्हाण साहब नहीं हैं उन्होंने बहुत रैलवें सवाल उठाया था कि इवेंटस क्या थे किस तारोख को क्या घटना हुई फ्रीर दूसरा यह कि वर्का हों की नियुक्ति में यह जो फैसला किया गया है यह रवेन्यू से संबंधित जो होते हैं जिसमें बडे पमाने पर रवन्य इनवाल्व होता है तथा उनके लिए पनल लायर रखे जाएंगे या कोई विशेष व्यवस्था, की जाएगी । इसी से मिलते-जुलते ज्यादा सवाल माननीय सदस्यों ने उठाए हैं। यहां रेलेबेन्ट प्वाइंट पूर। बहस में मिलते हैं। मैं कहना चाहता हूं कि यह जो इको-नोमो डाइव है यह सिर्फ पनल लायर्ज की नियुक्ति के लिए ही नहीं बल्कि गवर्नमेंट ने जनरल हर एक मिनिस्ट्रा ने फसल लिया लिया है कि हम ग्रयने खर्च में कटीती करेंगे ग्रीर उसका कोई न कोई सिस्टम इवास्व करेंगे हर एक मिनिस्टं। ने किया है। (व्यवधान) उपसभापति महोदया, मैं कहना चाहता हूं कि इवेंटस देख कर के लगेगा, इवेंटस देखें कि किस दिन क्या घटना घटी। मैं गर्व के साथ इस बात को कहना चाहता हूं कि 6 ग्रगस्त को सर्नुलर निकला ग्राँर वह सर्वलर एड्रेस्ड ह--

"Addressed to all Secretaries to the Government if India, branch Secretaries of the Ministry of Law and Justice, Department of Legal Affairs, Bombay, Calcutta, Madras and Bangalore." ... (Interruptions) ... I am giving you the evidence of events which the Member wanted to know and kindly listen

10 तारीख को मोदी केस के जो लायर ये इतको टरिमनेट किया गया। 13 अगस्त का हमने प्राइम मिनिस्टर का फैसला अगस्त को एक पढ़ कर भुनाया। 10 अगस्त को टरिमनेट किया गया सिर्फ तीन दिन के अन्दर और आज हम 16 तारीख को बहस कर रहे हैं। अगर यह बहस होने के बाद फसला हुआ होता तो को इस सरकार की और प्रधान मंत्री की नीयत पर एक प्रश्न चिन्ह उठ सकता था। लेकिन हम बहस कर रहे हैं। तीन दिन के अदर फैसले को रिच्यू किया गया, सिर्फ इसलिए कि देश को लगे कि सिर्फ न्याय ही नहीं बन्क नेयाय मिलनों भी, प्रतीत हो रही बन्क नेयाय मिलनों भी, प्रतीत हो रही बन्क नेयाय मिलनों भी, प्रतीत हो रही हैं (व्यवधान)

भी कपिस वर्मा (उत्तर प्रदेश): प्रैस उनका रिच्यू हुआ। था उसके बाद आपने रब्यू किया।

श्री स्नार० के० धवन : जो प्रश्न मैंने अये ये उनका जबाव दीजिए।

श्री सुबोध का त सहाय : मैं उनका हो बाव दे रहा हूं।

श्री स्नार्व के श्वन यह उनका जवाव हों,है। तेरे हश्ती का उत्तर दीतिए · · भ्यव्यक्त) ऐसी कोई काईक है कि नही

ाप उसका जजाव दोजिए।

श्री पी० शिव संकर: 6 श्रगस्त 'प्रांग श्रार्डर इशू करते हैं जनरल श्रीर .0 ताराख को श्राप उनके एगाइंटमेट को मनेट करते हैं। श्राप हमको भरोसा

.रते के लिए बोलते हैं? 6 ग्रगस्त को निने जनरल ग्रार्डर इस्यू किया ग्रीर उसी वेसिस पर 10 तारीख को ... (व्यवधान) निनेट करने हैं। कौन मानना है? कोई ग्रानेगा?

श्री ग्रार० के० धवत : ग्राप मेरे प्वाइंट का जवाव नहीं दे रहे हैं।

श्री मुबोध काल सहाय: श्रगर मैं कह इं हूं तो मेरे ऊरर प्रिविलेज चलाने के लिए स्थापको श्रामंत्रित करता हूं। जो मैं तथि इंगिन कर रहा हुं जो श्रार्डर पर...

(व्यवधान) श्री श्रार० के० धवनः वह ग्रार्डर ठीक ै, डेट ठीक है...(व्यवधान)

श्री पी० शिव शंकर: श्रापकी बात को गिनहीं कह रहे हैं। श्रापन जो कहा है, हो है लेकिन यह है कि कैसे माना जाये के शांधा की श्राप्त की श्राप्त शर्डर इस्यू होता जनरल अर्डर श्रीर 10 अगस्त की आप . मेरेड कर देते हैं... (स्ववधान) आप . बीनिए उसमें कुछ न कुछ अलग ही होगा।

श्री सुबोध कान्त सहाय: यह सदन को बताना चाहता हूं कि पधान जो इकनामिक पाइन के सन्नात पर बहुत ही ...

SHRI VISHVJIT P. SINGH: We had ried ourselves with the Government nat worked faster. I have now rea-

lised that we have the Government that works the fastest.

THE DEPUTY CHAIRMAN: Mr. Desai, he has just started. Let him finish (Interruption). Let him finish.

श्री सुबोध कान्त सहाय : एक मान्नीय सदस्य नेक हा कि जल का द्रांसफर कैसे किया गया था। मैं सदन को बताना चाहता हं कि महीने दों महीने की अविध हुई है और इसमें एक जनका नहीं चेन श्राफ जजेज के एडमितिस्ट्रेटिव उसके तहत यह किया गया था। दो महाने के लगभग उसका वक्त गुजरा है। जो एडमिनिस्ट्रशन डिसीजन के तहा चा श्राफ ट्रांसफर हुए थे, उत्तर प्रदेश के तहत जिनका फैसला किया गया था, इसको दो महोने हो गये हैं। इक्ना-मिक नैटर में जो लायर्स इन्गेज करने का सवाल है तो मैं इस सदन को पूरी तरह ग्राप्वस्त करना बाहता हूं कि जहां पर सरकार के रेबेन्य का सवाल हो या जस्टिम का सवाल हो कैबिनेट के स्तर पर अगर इसका फसला होगा, अगर बाहर से लायर्स वहाल किये जाने के बारे में किसी मंत्रालय

nomic drive. श्रोर उस स्तर पर फैसला हो कर न्याय मिले इसका प्रोटेक्शन जाएगा । यही नहीं माननीय सदस्य ने जानना चाहा बुजुर्ग ग्रीर हमारे सीनियर नेता हैं, नेता विरोधी दल, उन्होंने पूछा कि पनल लायर्स के खर्चे में श्रीर बाहर के बहाल किये गये लायर्स के खर्चे में क्या फर्क होता है ? तो पूरे सदन के लीग जानते हैं कि जो पैनल में लायर्स होते हैं उनको नामिनल मिलता है, जबिक जिनके ऊपर बहस कर रहे थे, अगर जेठमलानी जी को रखा जाये तो उनके चार्जेज या उस तरह के एडवोकेटस को ह कितने चार्जेज देने पड़ते हैं सरकार को, इसके बारे में श्राप जानते हैं।

कविनेट

द्वारा

के

we are very much serious about the eco-

स्तर

इस सारे सवाल पर मैं कहना चाहता हूं कि जितने सवाल आपने उठाये हैं और मदन से मैं अनुरोध करता हूं कि तीन दिन के अन्दर प्रधान मंत्री जी ने जो सवाल जो सिर्फ मोदी केस से नहीं थे, जबकि विलिक इस देश के एक्स प्राइम मिनिस्टर-उनके [श्री सुबोध कान्त सहाय]

बारे में कोई बहस नहीं कर रहा हूं -या श्रंन्य केसेज में जी लायसे इन्गेंज किये गये बे, उनके जो काउन्हेल इन्हेज किये गये य उनको भी बहाल किया गया है कि देश के सामने न्याय ग्रा सके ग्रीर एक साफ वाता-वरण देश की राजनीति में स्थापित हो सके। इतना ही मैं कहना चाहता हूं और चाहता ह कि प्रधान मंत्री जी को देश इसके लिए बधाई दे।

SHRI P. SHIV SHANKER: Madam, we are not satisfied. The reply is

Modi murder case not satisfactory. Therefore, we we demand that the Prime Minister sh come and make the statement. (In ruption)

Process in the Syed

THE DEPUTY CHAIRMAN: House stands adjourned till 11.00 on Friday.

> The House then adjour at thirty-five minutes six of the clock till eleven the clock on Friday, the 1 August, 1990.